

**GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)**

**LOK SABHA  
UNSTARRED QUESTION No. 2561  
TO BE ANSWERED ON 17.03.2025**

**DRAFT NATIONAL SPORTS GOVERNANCE BILL**

**2561. DR. M K VISHNU PRASAD:**

**SHRI BALWANT BASWANT WANKHADE:**

**SHRI AMRINDER SINGH RAJA WARRING:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

**(a) the likely impact of the proposed Draft National Sports Governance Bill on addressing challenges in transparency, accountability, and representation within National Sports Federations (NSFs);**

**(b) whether the Government has conducted consultations with all concerned stakeholders, including athletes and NSFs, and the key inputs received from these consultations;**

**(c) if so, the details thereof; and**

**(d) the timeline for finalising and implementing the Bill, including measures planned to ensure compliance by NSFs?**

**ANSWER**

**THE MINISTER OF YOUTH AFFAIRS AND SPORTS  
(DR. MANSUKH MANDAVIYA)**

**(a) to (c) The Ministry of Youth Affairs & Sports has prepared the draft National Sports Governance Bill which was put in public domain for inviting comments/ suggestions of public and the stakeholders, as part of pre-legislative consultation process. Further, the Ministry conducted a consultation meeting with National Sports Federations (NSFs) on 17.10.2024 and with coaches, sportspersons, and sports lawyers on 23.10.2024.**

**The said bill focuses on the development and promotion of sports, welfare measures for sportspersons, ethical practices in sports, and the establishment of institutional capacity. It also sets prudential guiding standards for the governance of sports federations, based on universal principles of good governance, ethics, and fair play in the Olympic and sports movement. Additionally, it aligns with the Olympic Charter, the Paralympic Charter, international best practices, and established legal standards.**

**The said bill provides for ethical governance in sports federations, with the establishment of Ethics Commissions and Dispute Resolution Commissions at the National Olympic Committee (NOC), National Paralympic Committee (NPC), and NSF levels.**

**(d) As the draft bill will require to be passed by Parliament, no definite timeline can be given.**

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